

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 750**

**ANSWERED ON 08/02/2024**

**VOTING FROM HOME**

**750. Shri Kapil Sibal:  
Dr. Ameer Yajnik:**

Will the Minister of LAW AND JUSTICE be pleased to state:

*(a) the State-wise details of the number of voters with disabilities who opted to vote from home in the recently conducted State elections;*

*(b) whether it is a fact that some voters with disabilities were denied the facility based on the percentage of disability, if so, the details thereof; and*

*(c) the State-wise number of complaints received by the Election Commission of India from voters with disabilities or caretakers of such individuals for failure to provide voting from home facilities in the last five years?*

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF  
THE MINISTRY OF LAW AND JUSTICE;  
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;  
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

(a): The Election Commission of India has informed that the number of voters with disabilities who opted for voting from home in the recently conducted State elections, are as under:-

Sl. No.	State	Number of voters with disabilities opted for voting from Home
1.	Chhattisgarh	1501

2.	Madhya Pradesh	21051
3.	Mizoram	170
4.	Rajasthan	12121
5.	Telangana	9961

(b): The Election Commission has informed that the eligibility criteria for Absentee Voters in the category of Persons with Disability (AVPD) for the purpose of home voting is an elector, who is flagged in the database for electoral roll and having a benchmark disability certificate (not less than 40% of specified disability) as certified by the concerned certifying authority, under section 2 of the Rights of Persons with Disabilities Act, 2016.

(c): The Election Commission has informed that one complaint was received from the State of Karnataka.

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